discussing the issue of reservation in promotions for the SCs and STs. That has been the demand of Members of the entire House here, and the SC/ST forum also has raised this issue. And, Sir, on 22nd, the Government will be able to bring a Bill in this House.

श्री अविनाश राय खन्ना (पंजाब): सर, ...**(व्यवधान)**... USA में गुरूद्वारे में फायरिंग की जो घटना हुई है, उस पर बोलने का आज मौका मिलेगा? ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री तारिक अनवर): उस पर बात हो गई है। सोमवार को ज़ीरो ऑवर में आपको उस पर बोलने का मौका मिलेगा। ...**(व्यवधान)**... Now, the Short Duration Discussion. ...*(Interruptions)*...

SHRI K.N. BALAGOPAL (Kerala): Sir, in Jammu and Kashmir, there is a mutiny-like situation. There was a fight between jawans and army officers...

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): Okay, you give a notice in writing.

SHRI K.N. BALAGOPAL: Sir, I have given it...

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): The Chairman will take a decision. Now, the Short Duration Discussion ...*(Interruptions)*...

SHRI SITARAM YECHURY (West Bengal): Sir, it is a serious matter of a mutiny in the Army. Whether the reports are right or wrong, since it is a matter of concern for the entire country and the House, let the Defence Minister make a statement in the House.

THE PRIME MINISTER (DR. MANMOHAN SINGH): Mr. Vice-Chairman, Sir, I request the hon. House not to have a discussion on this subject. It is a small incident which is being blown out of proportion. It is not good for the morale of our armed forces if these matters are blown out of proportion.

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): Okay, Now, the Leader of the Opposition.

SHORT DURATION DISCUSSION

On recent incidents of communal violence in Assam

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Mr. Vice-Chairman, Sir, I am extremely grateful to you for permitting me to make a brief intervention before the hon. Home Minister gives his reply to the debate that we have had yesterday on the very serious and grim situation in Assam for the last few weeks.

[Shri Arun Jaitley]

Sir, at the very outset, the situation has been extremely serious. The seriousness itself has reflected by the fact that in some of our most sensitive districts there have been clashes between communities and the effect of those clashes is that human lives have been lost, injuries have been caused and people have been thrown out of their houses *i.e.*, from their normal habitat. You have 4,00,000 or more people living in the relief camps. From the reports which have been coming in, it has become clear that the situation in the relief camps is certainly not an ideal one, more particularly, because these camps had to be impromptu created. The Government has now said that it will have a CBI enquiry into this matter.

While we sympathies with all those who have lost their lives and families, livelihood, houses, etc., I would only urge the Government not to treat this case as a case where a simple crime has been committed. Obviously, if people are guilty, they must be investigated and punished. Form all statements of the Governments and the hon. Home Minister which have been coming, we miss out the real issue as to why this situation has taken place. Even if tomorrow we succeed in sending these people back to their villages and their homes by giving some kind of a relief to them, there is not a lurking but almost a certain doubt and apprehension in our minds, with the kind of a situation existing in those areas, these incidents are likely to be repeated. I would, therefore, urge the hon. Home Minister, in his response, not to consider it as a law and order problem that so many people have been uprooted, so many people have been arrested, so many people have been sent back and relief has bee provided to so many people. This, of course, is the least that the Government must do. The State Government has completely failed. Please go into the root cause as to why this problem has taken place. If this problem gets repeated, the consequences not only on the State of Assam but also on India, as a nation, our national identity, our personality and even our geography, are going to be severe.

Sir, I don't want to take satisfaction by saying that my party had always said so. But, then, the least that can be said is: Is this not a normal or a natural consequence of the change or an unnatural change in the demography that has taken place in those regions? Demography has an impact on the economy. You take away land belonging to the people who are in the normal habitat in those areas. You impact on their place of work, agriculture, resources and all this is accompanied by social tensions. Those who have administered this country, those who framed our laws and Constitution are conscious of this. We are conscious of the sensitivity of certain areas - our tribal areas. We know it is the natural habitat of some people who can go, buy land there and settle there. Yes; we are conscious of the sensitivities of those areas.

My friend from Jammu and Kashmir yesterday was speaking vociferously. They are proud of what they call 'Kashmiriat' and they want that it to be preserved. And they want that to be preserved. I can understand his sentiment. We may disagree on many issues, but I do not disagree with this sentiment. The North-East, therefore, is a very sensitive region for India. The land connectivity between the North-East and the rest of the country is very narrow. It is, what we call, the Chicken's Neck. The North-East was one of the regions which was very badly affected due to India's partition. There was a lot of violence which took place on the western borders when the country was partitioned. But the North-East moved some good 1200 to 1500 kilometers away by the creation of, what we then called, the East Pakistan. Therefore, whether it was raw material or some food items, the travelling distance increased and, so, the life was certainly not very comfortable. The North-East had different kinds of tribes, communities and people and they were very sensitive to this. This is one area where we really should not have had any political differences as to how to deal with it.

Sir, the Congress Party in Assam at that stage was led by a legendary leader, Shri Gopinath Bordoloi. He is still very, very revered in that State. His name is taken with a lot of respect. He is a Bharat Ratna. What was his approach to this problem and what is your approach today? He wanted ... and this is recorded ... the personality of the North-East, particularly Assam, its cultural identity, its linguistic identity, to be retained. I was going through a Resolution of the Assam Pradesh Congress Committee. In 1945, immediately on the eve of Independence, the Pradesh Congress Committee had said, "Unless the Province of Assam is organized on the basis of Assamese language and Assamese culture, the survival of Assamese nationality and culture will become impossible. The inclusion of Bengali speaking areas of Sylhet and Cachar and immigration and importation of lakhs of settlers on wastelands has been threatening to destroy the distinctiveness of Assam and has, in practice, caused many disorders in administration." Now, this is not the A.G.P. saying this; this is what the then Congress Party had said.

Lord Wavell wrote, "Gopinath Bordoloi wrote to Sardar Patel on 18th February, 1946, 'Maulana Saheb seems to come to a conclusion that the only alternative to the state of things is to separate the Bengali districts of Shylhet and a portion of Cachar from Assam and join these with Bengal", a consummation to which the Assamese people are looking forward for the last 70 years.

So, even when you had the Re-organisation of States, the Congress Party leadership at that time was full conscious of the fact and, rightly so, that because of

[Shri Arun Jaitley]

the sensitivities of the North-East, the cultural identity, the linguistic identity of the Region had to be maintained. There is nothing wrong in that.

Now, this would obviously include people of various religions. At that time, besides the tribals, Assam had the majority community of the Hindus, the Muslims, the Christians, etc. But, in terms of the cultural identity of that region, they wanted it to be preserved.

Sir, unfortunately, somewhere post-Independence, the line which the Congress Party took in Assam ... and which Shri Gopinath Bordoloi had always advocated -was altered by subsequent leaders of that Party. They probably realised that the ethnic Assamese, the cultural Assamese vote was going away and, therefore, they were in search of an alternative vote-bank. I do not want to repeat it. But some of the slogans which they gave were for the search of that vote-bank. The hon. Prime Minister is here. He represents the State of Assam for the last 21 years in this House. If you ask the right question, you will get the right answer.

It was that pursuit of an alternative vote bank which is really responsible as the root cause of the problem. For that, you wanted a change in democracy. You had an open border. People would come and settle down. Once people came and settled down, there was no way of pushing them back. Bangladesh. earlier East Pakistan, was not willing to take them back. This design, unconsciously and not consciously, was for a vote bank politics. But, this overlapped with the design of some other's hand. What was the design across the border?

Sir, I was quite surprised when I read Mr. Zulfikar Ali Bhutto's book. Mr. Zulfikar Ali Bhutto wrote a book called "Myths of independence". I am just quoting a sentence from that. This is when Bangladesh had not been created. He said, "It would be wrong that Kashmir is the only dispute that divides India and Pakistan, though undoubtedly the most significant. One, at least, is nearly as important as the Kashmir dispute-that of Assam and some district of India adjacent to East Pakistan. To these Pakistan has a good claim." This was not the only sentiment which Mr. Bhutto expressed. He was known to be advocating a thousand year war against India. Pre-1971, somebody whom we regarded as a great friend of India in Bangladesh, Shri Mujibur Rahman, in his book titled "Eastern Pakistan-Its Population and Economics" said, "Because Eastern Pakistan must have sufficient land for its expansion and because Assam has abundant forest and mineral resources, coal, petroleum, etc., Eastern Pakistan must include Assam to be financially and economically strong." On the one hand, you had a design that some of these regions could be added to what was then East Pakistan, on the other hand,

you had the vote bank interest which discarded the Gopinath Bordoloi line which said, "Let us get migrants over here because they are a convenient vote bank". Unconsciously, these two design overlapped with each other. You had the most unprecedented demographic change which has taken place.

Have you seen the kind of demographic changes? Kindly link it with what we call concerns of national security. In Kokrajhar, Bodo population is significant. Adjacent to it is Dhubri. The 2001 Census shows Dhubri with almost 71 per cent population comprising not ethnic minority but migrants. In 2011, when the results of the Census are declared, this figure is likely to cross 80 per cent. Where do you have 80 per cent illegal immigrants adjacent to Bangladesh border? Right next to the chicken's neck. Therefore, that is the kind of security threat it constitutes to India besides being an expansion of the territory. Today, we have friendly relations and we hope to strengthen those friendly relations. But, no country will allow encroachment into its territory by illegal immigration. We have allowed it to take place.

So, a questions then arises: How do we get rid of these people? How do you say all of them are foreign nationals? Sir, I was reading and in terms of jurisprudence, the most legendry and liberal name in the world-at least, from our jurisprudence point of view-has been Lord Denning. On the due process of law, how do you get rid of these people who are foreigners, who immigrate illegally, whether it is in America or anywhere? Whether it is a Pakistani or a British citizen or a Bangladeshi, who comes without legitimacy and enters our territory, must be thrown out by a due process. You cannot say that a due process is not possible and, therefore, we do not throw them out. But, Lord Denning has probably done the most monumental work on the due process of law. He is universally regarded as a global authority on the subject.Now, England does not face these kinds of threats. They only have some illegal immigration. Now, a Liberal like him, when he refers to England, he says, and I quote, "In recent times, England has been invaded"-he uses the word 'invaded'-"not by enemies, nor by friends but by those who seek England as a haven. In their own countries, there is poverty, disease and no homes. In England, there is social security, a national health service, a guaranteed housing to all to be had for the asking without payment and without working for it. Once here, each seeks to bring his relatives to join him. So, they multiply exceedingly". This, he is speaking about the developed country, and here we are dealing with these bordering districts of Assam which are as it is economically deprived. So, you allow because there is pressure on land in Bangladesh, there is pressure on the economy in Bangladesh. So, you allow an *en masse* migration to take place. The result of that *en masse*

[Shri Arun Jaitley]

migration is that you have a complete demographic change in those regions leading to social tensions. What was the Government's approach? And, I will make good this charge against the present Government. You had a law which is there in every country, which is called the Foreigners Act. The Foreigners Act is a law by which you check the illegitimate entry of foreigners into any country. The Foreigners Act always has a provision that whenever the State feels that this man is an illegally entered foreigner, the onus of proof is on this person to show that he is a legitimate resident or a citizen. So the Foreigners Act worked very well. So, every time the Government of India feels that somebody, whether it is from any friendly State or unfriendly State, has wrongfully entered into India or overstayed, the Foreigners Act notice is given. The onus of proof is on him to show that he has entered the country unlawfully. You should have applied the Foreigners Act. After all you had the Assam Accord in 1985. But the Government said in 1983 that this Foreigners Act will not suit Assam. The State which is most affected by illegal entry of immigrants is Assam. So, you said, "This Act will not apply. We will bring the Illegal Migrants (Determination by Tribunal) Act". We have a Tribunal which will determine it. What you did was, in that Tribunal, you created a law so that you can make impossible the detection, determination and deportation of illegal foreigners. The change which you suddenly brought about for Assam was, for the rest of the country, the Foreigners Act will apply, but for Assam, the IMDT will apply. In IMDT, the State has to prove that the man concerned is a foreigner. When you have millions of people, how does the State prove that? So, you made the functioning of that Act almost next to impossible. By this provision of shifting the onus, you made otiose the entire IMDT Act. Now, this Act was challenged. My Party always had a view that this Act should be repealed; go back to the Foreigners Act. The Supreme Court struck down this Act, and said, "This is an Act which almost encourages aggression and invasion, a silent invasion of India. Therefore, this is completely unconstitutional. This Act is not acceptable. So, go back to the Foreigners Act and start a detection under the Foreigners Act". We thought, after the Supreme Court's judgement, at least, the Government would now learn, So, what they did was, they went back to the Foreigners Act, and framed rules under the Foreigners Act. The Foreigners Act said, "The onus is on the alleged foreigner to prove that he is an Indian citizen". They said that this provision will not apply to Assam. For Assam, the provision is, the State will have to show that he is a foreigner. So, what the court struck down in the first round directly, they brought in indirectly with laws. Here was a Government which not only discarded the traditional Assam Congress line, the Gopinath Bordoloi line, which wanted to completely dismantle and destroy the identity of that State, which then indirectly brought in a provision by which you

could have illegal settlers in Assam. The Supreme Court considered the challenge second time and then again struck it down and said, 'this is completely unconstitutional, this is not acceptable.' So, your rules have also been struck down as *ultra vires* to the Act. We are back to square one and you are not allowing the Foreigners Act to operate. Now what is the position in Districts like Dhubri, Golpara where you have 60,70 or more than 80 per cent foreigners? On local inhabitants there is pressure, there is pressure on land, there is pressure on economy, there is pressure on resources, etc. You can say that there are so many people in the relief camps, these cases have been registered, the CBI will now investigate matters. This will be at best - I regret to use that word - a clerical approach to resolving this problem. Fortunately, we have the benefit of Mr. Shinde who is looking at this matter afresh as a new Home Minister. I would urge him to please reject this approach, please go back to your present leadership. I do not know, I am getting mixed signals from your present Chief Minister, from the statements I read. At times, I see the revival of Gopinath Bordoloi approach, and, at times I see the presence of that vote bank approach. Please have a clarity of thought process as to what is the approach. And the statement, Sir, we expect from you is, how did the demographic character of Assam changed, is this social tension completely related to this demographic character which changed. You must give relief irrespective of who the victim is because even if somebody has illegally entered as foreigner, nobody has a right to kill him. He can only be sent back by a due process. Please give relief because relief is something which is humanitarian, increase your reliefs in the relief camps, but please address the larger issue. You cannot have more than 800 kilometres of border which is unfenced. There can be a problem with regard to the riverine border, but the rest of the border requires to be fenced. I understand the hon. Prime Minister on his last visit has been to some extent concerned about that issue with Bangladesh when he recently visited them. So, please fence the border and let us start his detection process. And please apply yourself to the larger issue and the larger issue is, it is not theoretical enough to say that change of demography in any part of the region will create social tensions. It is not a hypothetical concept, it is a realistic concept. Therefore, providing immediate relief, please do it, please increase it, but, then address yourself to the larger issue. If you are willing to go back to the Congress Party's original stand, probably, India will be safer in your hands, but if you want the vote bank stand which your party has subsequently taken in relation to Assam, I do not think that region or this country would be secure in your hands. Thank you, Sir.

SHRI RAVI SHANKAR PRASAD (Bihar): Sir, only ten seconds. I have only

[Shri Ravi Shankar Prasad]

one questions and they can give reply. Hon. Home Minister, does your Government stand by Rajiv Gandhi Accord of 1985 today? We would like to have a clear response from you. If so, the stipulation given in that agreement as to how post-1971 illegal immigrants would be deported, do you stand by that? I would like to have your answer on this.

गृहमंत्री (श्री सुशील कुमार शिन्दे): माननीय उपसभाध्यक्ष महोदय, सम्माननीय सदस्य बलबीर पुंज जी ने कल इस विषय की शुरूआत की और आज विरोधी दल के नेता जेटली साहब ने इसका कन्क्ल्यूजन किया। मैं इनका भाषण बड़े गौर से सुन रहा था। मैं उन सब को बहुत धन्यवाद दूंगा, जितने भी हमारे सदस्य साथियों ने इस विषय पर अपना भाष्य किया है। सबकी स्पीच मैंने देखी हैं। हमारे दल के लोगों और दूसरे दल के लोगों, इन दोनों की भावना को मैं जानता हूं। यह देश हम सब का है। जो चिंता आपकी है, वही चिंता हमारी भी है। पिछले 40 सालों से सरकारें आती रहीं, उनकी भी आती रहीं, हमारी भी आती रहीं, लेकिन क्या हम इस सवाल पर पूरा निर्णय दे चुके हैं? हमें जब भी वहां पर सत्ता हासिल करने का मौका मिला, हम इसका समाधान नहीं कर पाए। असम के ये जो तीन जिले हैं, क्या यहां पहली बार दंगा-फसाद हो रहा है? आप जिस राजीव गांधी एकॉर्ड की बात कर रहे हैं, वह क्यों हुआ? मुझे आज भी याद है कि सुबह 4 बजे तक राजीव गांधी जी बैठे थे और सुबह 5 बजे एकॉर्ड पर हस्ताक्षर हुए। यह चिंता का विषय है। यह कोई पार्टी का सवाल नहीं है, चाहे भारतीय जनता पार्टी हो, चाहे कांग्रेस पार्टी हो, देश हम सभी का है, लेकिन जब ऐसे सवाल आते हैं, तो हिन्दु-मुसलमान की बातें करना, मैं समझता हूं कि यह देश की एकता को नुकसान पहुंचाने वाली बात है। मैं कोई विरोध के लिए विरोध नहीं करना चाहता हूं। आज हम कठिन समय से गुज़र रहे हैं।

श्री रवि शंकर प्रसाद: मंत्री जी, क्षमा करें, हमने देशी-विदेशी की बात कही है, हमने कभी हिन्दु-मुसलमान की बात नहीं कही है।

श्री सुशील कुमार शिन्दे: आपने नहीं कही है, आपका मन बहुत शुद्व है, इस बारे में हमारे मन में कोई दो मत नहीं हैं, हम यह नहीं कहते हैं, लेकिन मैंने जो थोड़ा बहुत रिकॉर्ड में देखा है, मैं उसकी बात करूं या न करूं?

देखिए, ऐसी बातें होती रहती हैं, विदेश की बातें, देश की बातें होती रहती हैं। जेटली साहब ने फॉरेनर्स ऐक्ट के बारे में बहुत अच्छा कहा कि एक फॉरेनर को निकालने के लिए 18-18 सालों तक केसेज़ चले हैं। अभी जो ट्राइब्यूनल्स बनाए हैं, कुल मिलाकर 36 ट्राइब्यूनल वहां बनाए हैं, वह प्रयास भी भारत सरकार कर रही है, लेकिन यह बात कहना कि बोरडोलोइ जी ने जो एक विचार रखा था, वह विचार कालान्तर में चला गया है, इस तरह का निर्णय, हमारी तरफ से कभी नहीं हुआ, चाहे कांग्रेस पार्टी का 1945 का रेज़ोल्यूशन हो, जिसका आपने यहां उदाहरण दिया है। समाज बढ़ता गया, विचार बढ़ते गए। अगर देखा जाए तो पूरे नॉर्थ-ईस्ट में सभी तरफ इंटरनेशनल बॉर्डर है। वहां एक-एक राज्य को संभालना कठिन काम है। इसलिए मैं कहूंगा कि देश में एक तरफ terrorism की बात चल रही है और दूसरी तरफ naxalite की बात चल रही है। जब यह अशांत स्थिति का निर्माण होता है, तब हम सभी लोगों

का कर्तव्य है कि हम शांत स्थिति लाने में सहयोग करें, calm and quiet स्थिति पैदा करने में सहयोग करें।

आज हम जिस तरह से नॉर्थ-ईस्ट के सवाल को देख रहे हैं, वे हमारे साथी हैं, वे छोटे-छोटे राज्य हैं, लेकिन वहां बहुत दिक्कतें हैं। कल मैं लोक सभा में बता रहा था कि वहां किस तरह की दिशा दी जा रही है और कैसे काम हो रहा है, इसके मैं कुछ मालूमात वहां दे रहा था। मैं इसके बारे में थोड़ा सा आपको भी बताना चाहता हूं और इसके बाद मैं आपको जवाब भी दे दूंगा।

उपसभाध्यक्ष महोदय, मैं अत्यंत संवदेना के साथ हिंसा की उन दुर्भाग्यपूर्ण घटनाओं के बारे में अवगत कराना चाहता हूं, जो असम के कोकराझार, चिरांग, धुबरी और बोंगाईगांव जिलों में 6 जुलाई, 2012 से लेकर आज तक होती रहीं।

असम सरकार से प्राप्त रिपोर्ट के अनुसार वहां विभिन्न सामाजिक-राजनीतिक मुद्दों पर Bodoland Territorial Area District (BTAD) के बोडो और गैर-बोडो समुदायों के बीच अंदरूनी आक्रोशपूर्ण तनाव चल रहा था। हिंसा की हाल ही में फैली व्यापकता का कारण वे घटनाएं थीं, जो मुख्य रूप से 6 जुलाई, 2012 और 19 एवं 20 जुलाई, 2012 के बीच हुईं। दिनांक 6 जुलाई, 2012 को Kamtapur Liberation Organisation के आतंकवादियों ने गोसाईगांव पुलिस स्टेशन के अंतर्गत आने वाले मुस्लिमपारा गांव में अंधाधुंध गोलीबारी की, जिसके कारण मुस्लिम समुदाय के दो लोगों की मृत्यु हो गई और तीन लोग घायल हो गए। इस संबंध में दर्ज किए गए मामले में एक KLO आतंकवादी को गिरफतार किया गया था। हालांकि, इसके बारे में क्षेत्र के मुस्लिम लोगों को अवगत कराया गया था, किंतु उन्होंने इस बात पर विश्वास नहीं किया और इस घटना में उन्होंने बोडो असामाजिक तत्वों का हाथ होने की प्रबल आंशका व्यक्त की।

दिनांक 19 जुलाई, 2012 को अज्ञात मोटरसाइकिल सवार असामाजिक तत्वों ने महीबुल हक उर्फ रातुल और मोहम्मद अबू सिद्दीकी, ये दोनों मगुरमारी गांव के थे और All Bodoloand Muslim Students Union (ABMSU) के पदाधिकारी थे, के घर के सामने अंधाधुंध गोलीबारी की, जिससे वे गंभीर रूप से घायल हो गए।

दिनांक 20 जुलाई, 2012 को रात में लगभग 8.25 बजे चार बोडो युवकों पर कोकराझार पुलिस स्टेशन के अंतर्गत जयपुर में कुछ अज्ञात मुस्लिम युवकों द्वारा धारदार हथियारों से उस समय हमला कर दिया गया, जब वे भाटियापारा की तरफ से कोकराझार की ओर आ रहे थे, जिसके परिणामस्वरूप उनकी मौके पर ही मृत्यु हो गई। इन चार बोडो युवकों की हत्या की इस विशिष्ट घटना के पश्चात साम्प्रदायिक घटनाएं तेज़ी से शुरू हो गईं। प्रारंभ में ये घटनाएं कोकराझार जिले तक सीमित थीं, किंतु बाद में ABMSU और All Assam Muslim Students Union (AAMSU) द्वारा दिनांक 23 जुलाई, 2012 को किए गए बंद के आहवान के पश्चात तनाव निकटवर्ती धुबरी ओर चिरांग जिलों में भी फैल गया। इसके बाद कोकराझार और चिरांग जिलों में दिनांक 5 और 6 अगस्त, 2012 को पुन: हिंसा हुई, जिसके परिणामस्वरूप आठ व्यक्ति मारे गए और दो व्यक्ति घायल हो गए।

24 जुलाई, 2012 से 4 अगस्त, 2012 के बीच हिंसा की किसी बड़ी घटना की सूचना

1.00 P.M.

[श्री सुशील कुमार शिन्दे]

नहीं मिली। कोकराझार और चिरांग जिलों में 5 और 6 अगस्त, 2012 को हिंसा की ताज़ा घटनाएं होने की सूचना प्राप्त हुई, जिसके परिणामस्वरूप आठ व्यक्ति मारे गए और दो व्यक्ति घायल हो गए। दिनांक 7 अगस्त और 8 अगस्त, 2012 को कोकराझार जिले में चार और क्षत-विक्षत शव मिले थे।

दिनांक 08.08.2012 की स्थिति के अनुसार इस हिंसा में अब तक प्राप्त प्राथमिक रिपोर्टों के अनुसार पचास घायल व्यक्तियों सहित (चौदह पुलिसकर्मियों सहित) कुल 77 व्यक्ति मारे गए हैं, और सात लापता हैं तथा इससे 244 गांव एवं 47,936 परिवार प्रभावित हुए हैं और 5,367 मकानों में आग लगा दी गई थी। राज्य सरकार ने प्रभावित परिवारों के लिए 340 राहत शिविर स्थापित किए थे। ...**(व्यवधान)**... जैसे ही मेरे मंत्रालय को असम की गड़बड़ियों का पता चला, राज्य द्वारा मांगी गई CAPF की 10 कम्पनियों की तुलना में CAPF की 14 अतिरिक्त कम्पनियां तत्काल भेज दी गई थीं। अतिरिक्त बलों को दैनिक आधार पर तब तक तैनात किया जाता रहा जब तक कि अतिरिक्त कम्पनियों की संख्या 65 नहीं हो गई। इनमें से कुछ कम्पनियों को हवाई जहाज द्वारा पहुंचाया गया था। मंत्रिमंडल सचिव ने एक बैठक बुलाई और प्रभावित ...**(व्यवधान)**... मैं आपको सब बता रहा हूं। ...**(व्यवधान)**...

THE VICE CHAIRMAN (SHRI TARIQ ANWAR): Please let him reply.

श्री सुशील कुमार शिन्दे: मैं आपको मालूमात दे रहा हूं, फिर आपको जो कहना हो, वह कहिएगा। प्रभावित क्षेत्रों में डॉक्टरों का दल भेजा गया था। ...**(व्यवधान)**...

श्रीमती जया बच्चन (उत्तर प्रदेश): आपने ऐक्शन क्या लिया है? ...**(व्यवधान)**...

श्री सुशील कुमार शिन्दे: राहत कार्यों में जिला प्रशासन, कोकराझार की सहायता करने के लिए राष्ट्रीय आपदा कार्यवाही बल को तैनात किया गया है। प्रभावित क्षेत्रों में सेना द्वारा फलैग मार्च और असम पुलिस तथा केन्द्रीय सशस्त्र पुलिस बलों द्वारा गश्त लगाना जारी है।

अब तक हिंसा, आगजनी आदि में लिप्त 170 से अधिक व्यक्तियों को सुरक्षा बलों द्वारा गिरफतार किया गया है। जातीय हिंसा के संबंध में 309 मामले दर्ज किए गए हैं। 6 प्रमुख मामलों की जांच कराने के लिए एडीजीपी (सीआईडी) के समग्र प्रभार में विशेष जांच दल (एसआईटी) गठित किया गया है। ...**(व्यवधान)**...

डा0 चंदन मित्रा (मध्य प्रदेश): सर, मैं आपके माध्यम से मंत्री जी को यील्ड करने के लिए अनुरोध कर रहा हूं। ...**(व्यवधान)**...

श्री सुशील कुमार शिन्दे: प्रभावित लोगों को पूर्ण सुरक्षा उपलब्ध कराने के लिए विस्तृत सुरक्षा योजना बनायी गयी है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री तारिक अनवर): प्लीज़, मंत्री जी को जवाब देने दीजिए। ...**(व्यवधान)**...

श्री सुशील कुमार शिन्दे: संवेदनशील गांवों में 104 स्थायी पुलिस पिकेट प्रस्तावित किए गए हैं, जिनमें से 99 पिकेट स्थापित किए जा चुके हैं। उन्हें प्रभावित गांवों की सुरक्षा सुनिश्चित करने की जिम्मेदारी सौंपी गयी है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री तारिक अनवर): आप पहले उनका जवाब सुन लीजिए। ...**(व्यवधान)**...

श्री सुशील कुमार शिन्दे: जिला प्रशासन को कानून और व्यवस्था बनाए रखने, राहत कार्य और अन्य संबंधित मामलों में सहायता प्रदान करने के लिए अन्य जिलों से अनेक सिविल और पुलिस अधिकारियों को भेजा गया है।

श्री शिवानन्द तिवारी (बिहार): कैसे सरकार चला रहे हैं? ...(**व्यवधान**)...

श्री सुशील कुमार शिन्दे: राहत कार्यों की निगरानी के लिए राज्य के मुख्यालय से वरिष्ठ अधिकारियों को भी भेजा गया है।

राज्य सरकार, राहत शिविर में रहने वाले लोगों को न्यूनतम आधारभूत सुविधाएं उपलब्ध करा रही है, जिनमें अनुग्रह राहत, स्वास्थ्य और सफाई शामिल है। राहत शिविरों में रहने वाले लोगों के लिए बेबी फूड सहित खाद्य सामग्री (चावल, दाल, सरसों का तेल और नमक) प्रौढ़ व्यक्तियों के लिए कपड़ों (लुंगी, साड़ी और गमछा) और बच्चों के कपड़ों, मोमबत्ती, साबुन मच्छर भगाने वाली कॉयल, टूथपेस्ट, तारपोलीन, चिकित्सा सुविधाओं, पेयजल आदि की व्यवस्था की गयी है। ...(**व्यवधान**)...

श्री शिवानन्द तिवारी: सर, यह क्या हो रहा है? सरकार किस तरह का जवाब दे रही है? ...(**व्यवधान**)...

श्री सुशील कुमार शिन्दे: हिंसा से प्रभावित लोगों को उचित अनुग्रह अनुदान और पुनर्वास अनुदान दिया जाएगा। ...(**व्यवधान**)...

श्री किरनमय नन्दा (उत्तर प्रदेश): हाउस का टाइम वेस्ट क्यों कर रहे हैं? यह क्या रिप्लाई है? ...(**व्यवधान**)... Is it a reply? ...*(Intrruptions)*... It is an insult of the House. ...*(Inturrptions)*...

श्री सुशील कुमार शिन्दे: राहत और पुनर्वास उपायों की मौजूदा स्थिति से पता चलता है कि अति आवश्यक समय पर 4,80,000 से अधिक व्यक्तियों के लिए 340 राहत शिविर स्थापित किए गए थे। ...(**व्यवधान**)... 8 अगस्त 2012 की स्थिति के अनुसार 3,41,930 (लगभग) व्यक्तियों सहित 239 राहत शिविर चल रहे हैं। ...(**व्यवधान**)... राहत शिविर बंद कर दिए गए हैं और 1,44,000 से अधिक लोग अपने-अपने गांव लौट गए हैं।

माननीय प्रधान मंत्री जी और मेरे पूर्ववर्ती गृहमंत्री जी ने क्रमश: 28 जुलाई और 30-31 जुलाई को हिंसा प्रभावित क्षेत्रों का दौरा किया था। मैं असम में सुरक्षा की स्थिति की गहनता और गंभीरता से निगरानी कर रहा हूं।

सरकार असम में होने वाले लूटमार के कृत्यों की कड़ी निन्दा करती है। दोनों समुदायों के नेताओं से अनुरोध किया गया है कि वे इस क्षेत्र में सामान्य स्थिति की बहाली के लिए इस मामले में मध्यस्थता करें।

सीबीआई ऐसे कतिपय मामलों को जांच के लिए अपने हाथ में लेगी, जिनमें षड़यंत्र की

[**श्री सुशील कुमार शिन्दे**]

संभावना दिखाई पड़ रही है। इस प्रयोजन के लिए सीबीआई के अपर निदेशक और गृह मंत्रालय के संयुक्त सचिव, उत्तर पूर्व को आज गुवाहाटी भेजा गया है। ...(**व्यवधान**)...

SHRI TARUN VIJAY (Uttarakhand): You have insulted the Bodo Tribe ...*(Interruptions)*...

उपसभाध्यक्ष (श्री तारिक अनवर): तरुण विजय जी, आप उनका जवाब सुन लीजिए। ...(**व्यवधान**)...

श्री सुशील कुमार शिन्दे: मैं इस सदन को बताना चाहूंगा कि सरकार इसे बहुत गंभीरता से देखती है।

श्री बलबीर पुंज: (ओडिशा): वह तो आपके उत्तर को देखकर समझ में आ रहा है। ...(**व्यवधान**)...

श्री सुशील कुमार शिन्दे: पुंज जी, मुझे बात करने दीजिए। ...(**व्यवधान**)... अभी आप सुनिए। मुझे बात तो करने दीजिए। ...(**व्यवधान**)... महोदय, हमने इस विषय को बहुत गंभीरता से लिया है। इतना ही नहीं, मैं हर चार घंटे के बाद ...(**व्यवधान**)... If you cannot listen, it shows that you are not serious about Assam situation. ...*(Inturrptions)*...

श्री संजय राउत (महाराष्ट्र): आप सीरियस नहीं हैं ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री तारिक अनवर): मंत्री जी, आप बोलिए। ...(**व्यवधान**)...

श्री सुशील कुमार शिन्दे: इसलिए मैं कहना चाहूंगा कि सीबीआई की टीम वहां गयी है और वहां पर इन्क्वायरी शुरू हो गयी है। महोदय, मैं आपके माध्यम से इस सदन को बताना चाहूंगा कि एक बार शांति बहाल होने के बाद, हमारे ट्रिब्युनल फॉरेनर्स के बारे में काम कर रहे हैं, उन्होंने कुछ काम किया है। उसकी सभी रिपोर्ट मैं अभी यहां देने में आपका वक्त नहीं लेना चाहूंगा। ...(**व्यवधान**)...

SHRIMATI JAYA BACHCHAN: This is really underestimating the people's feelings in this House. ...*(Interruptions)*...

श्री सुशील कुमार शिन्दे: नहीं, नहीं एक मिनट। ...(**व्यवधान**)... एक मिनट, जया जी, एक मिनट। जया जी, एक मिनट। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री तारिक अनवर): जया जी, जया जी, आप उनको बोलने दीजिए। ...(**व्यवधान**)... जया जी, प्लीज़ डिस्टर्ब मत करिए। ...(**व्यवधान**)...

SHRIMATI JAYA BACHCHAN: I can't listen to what he is saying ...*(Interruptions)*...

उपसभाध्यक्ष (श्री तारिक अनवर): आप होम मिनिस्टर को बोलने दीजिए। ...(**व्यवधान**)...

SHRI SUSHILKUMAR SHINDE: I am further telling. Not only that but I have also instructed the Army now to be alert. What else do you want? The Army is alert,

and if time comes, to maintain...*(Interruptions)*... सुनो, सुनो, मेरी बहन जया जी, सुनिए। ...(**व्यवधान**)... आप मेरी बात सुनिए। यह बहुत चिंता का विषय है। *

SHRIMATI JAYA BACHCHAN: Sir, I object ...*(Interruptions)*... I object to this kind of comment ...*(Interruptions)*... The Home Minister is insulting...*(Interruptions)*... I object ...*(Interruption)*... He should withdraw his words ...*(Interruptions)*...

उपसभाध्यक्ष (श्री तारिक अनवर): आप डिस्टर्ब मत करिए। ...(**व्यवधान**)...

श्री सुशील कुमार शिन्दे: उपसभाध्यक्ष महोदय जी, देखिए, ...(**व्यवधान**)...

श्री रवि शंकर प्रसाद: सर, जया जी, इस सदन की सम्मानित सदस्या हैं। मंत्री जी, कृपया करके ऐसी बात नहीं कहें, तो अच्छा है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री तारिक अनवर): मैं देख रहा हूं। ...(**व्यवधान**)...

SHRI SUSHILKUMAR SHINDE: What is she talking? They are not allowing me to respond ...*(Interruptions)*... This can't be done...*(Interruptions)*... When we have listened to them ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): Mr. Minister, please, address the chair...*(Interruptions)*...

श्री सुशील कुमार शिन्दे: मैं चेयर को एड्रेस करूंगा। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री तारिक अनवर): आप बैठ जाइए। तिवारी जी, आप बैठ जाइए। ...(**व्यवधान**)...

श्री किरनमय नन्दा: यह क्या होम मिनिस्टर का भाषण है? ...(**व्यवधान**)...

SHRI V.P. SINGH BADNORE (Rajasthan): The Home Minister has insulted a Member ...*(Interruptions)*...

श्री सुशील कुमार शिन्दे: देखिए, इसलिए कहा कि ...(**वयवधान**)...

उपसभाध्यक्ष (श्री तारिक अनवर): आप बोलिए। आप बोलिए। ...(**वयवधान**)...

श्री सुशील कुमार शिन्दे: इसलिए कहा कि मैं इनकी पूरी फैमिली को जानता हूं। मैं मुम्बई का हूं। I have got great respect for her, इसीलिए मैं उनको कह रहा हूं। मैं इनकी पूरी फैमिली को जानता हूं। ...(**व्यवधान**)...

SHRI V.P. SINGH BADNORE: He should withdraw his words ...*(Interruptions)*...

---

* Withdrawn

उपसभाध्यक्ष (श्री तारिक अनवर): प्लीज़। आप बैठ जाइए। ...(**व्यवधान**)... आप जवाब सुनिए। कुछ बोलना हो तो बाद में बोलिएगा ...(**व्यवधान**)... नेता विपक्ष कुछ बोलना चाहते हैं?

SHRI ARUN JAITLEY: Sir, I think, the hon. Home Minister is entitled to be heard; I will urge all our colleagues to hear him. But this is a House where a lot of people, who have distinguished themselves in their own fields, who are achievers, have become Members of this House. Now, the hon. Members, Mrs. Jaya Bachchan, is a very distinguished celebrity and an achiever in her own field. If she has become a Member of this House, it is a matter of pride. You can't use it, as the Home Minister of India, to make a taunt or a comment of this kind ...*(Interruptions)*... Therefore, I will urge the hon. Home Minister to kindly make amends and withdraw that comment so that the House can proceed ...*(Interruptions)*...

SHRIMATI JAYA BACHCHAN: What respect does the Home Minister have for people coming from different fields? ...*(Interruptions)*...

उपसभाध्यक्ष (श्री तारिक अनवर): आप बैठ जाइए। ...(**व्यवधान**)... अली साहब, आप बैठ जाइए। ...(**व्यवधान**)...

श्री शिवानन्द तिवारी: यहां पर प्रधान मंत्री जी मौजूद हैं। क्या प्रधानमंत्री जी, अपने गृहमंत्री जी के जवाब से संतुष्ट हैं? ...(**व्यवधान**)...

SHRIMATI JAYA BACHCHAN: You can't talk about people coming from different fields like this ...*(Interruptions)*...

उपसभाध्यक्ष (श्री तारिक अनवर): आप बैठ जाइए। ...(**व्यवधान**)... आप होम मिनिस्टर साहब को बोलने दीजिए। ...(**व्यवधान**)... आप पहले होम मिनिस्टर साहब के जवाब को सुन लीजिए। ...(**व्यवधान**)... जया जी, ...(**व्यवधान**)...

SHRIMATI JAYA BACHCHAN: I am sorry, I can't accept it.

SHRI SUSHILKUMAR SHINDE: You may not accept. If you are hurt ...*(Interruptions)*... You have to allow me to speak ...*(Interruptions)*...

SHRIMATI JAYA BACHCHAN: This is an insult ...*(Interruptions)*...

SHRI SUSHILKUMAR SINDE: You cannot say like this...*(Interruptions)*... This is also not a parliamentary procedure...*(Interruptions)*...

उपसभाध्यक्ष (श्री तारिक अनवर): जया जी, प्लीज। जया जी, आप बैठ जाइए। ...(**व्यवधान**)...

SHRI SUSHILKUMAR SHINDE: This is not a good thing that if the Home Minister is talking and somebody starts disturbing ...*(Interruptions)*... Is it the parliamentary procedure? This is a serious matter ...*(Interruptions)*...

SHRI ARUN JAITLEY: Sir, if the Home Minister is not willing to make amends, I urge upon you to delete those remarks from the record.

SHRI SUSHILKUMAR SHINDE: No, I agree. Sir, if she is hurt, I apologise for that. She is my sister ...*(Interruptions)*...

उपसभाध्यक्ष (श्री तारिक अनवर): वे इससे सहमत हैं। ...**(व्यवधान)**... ठीक है, बात हो गई। उन्होंने उसको वापिस ले लिया।

SHRI SUSHILKUMAR SHINDE: I have concern for this issue and that is the reason why I say that it should not become a matter of party politics. It is a concern of the nation and we all are very serious about this. I think, the explanation which I have given in sufficient, and, with these words, I conclude my reply.

श्री रवि शंकर प्रसाद: सर, माननीय गृहमंत्री जी का यह उत्तर है। आज पहला दिन था। आज सदन में अरुण जी ने, मैंने तथा बाकी सदस्यों ने जो विषय उठाया है, उनमें से किसी का भी गृह मंत्री जी ने उत्तर नहीं दिया है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री तारिक अनवर): आज हाउस में लंच ब्रेक नहीं होगा। मैं इस विषय में हाउस की अनुमति चाहता हूं, क्योंकि एक बहुत महत्वपूर्ण बिल है।

श्री बलबीर पुंज: उपसभाध्यक्ष जी, मैं एक मिनट बोलना चाहता हूं। ...**(व्यवधान)**... गृहमंत्री जी का उत्तर सुनकर, मुझे अपने स्कूल में पढ़ने वाला लड़का याद आ गया। वह examination में वही लिखता था, जो रात में पढ़कर आता था। जो प्रश्न पूछे जाते थे, ...**(व्यवधान)**... जो रात में पढ़ कर आता था, वही लिखता था।

उपसभाध्यक्ष (श्री तारिक अनवर): ठीक है, ठीक है, आप बैठ जाइए।

GOVERNMENT BILL

The Rajiv Gandhi National Institute of Youth Development Bill, 2012

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): Let us take up 'The Rajiv Gandhi National Institute of Youth Development Bill, 2012'. Shri Ajay Maken to move the Bill for consideration.

युवक कार्यक्रम और खेल मंत्रालय के राज्य मंत्री (श्री अजय माकन): उपसभाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि "राजीव गांधी राष्ट्रीय युवा विकास संस्थान के रूप में ज्ञात संस्था को राष्ट्रीय महत्व की संस्था घोषित करने और इसके निगमन का उपबंध करने तथा इससे संसक्त या इसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।

श्री रवि शंकर प्रसाद (बिहार): सर, आप कुछ देर के लिए लंच कर दें, क्योंकि लोग